

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s AMBIENCE PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	AMBIENCE PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	14th April, 1986
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi, India, under the Companies Act, 1956
4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor	U51503DL1986PTC023886
5.	Address of the registered office and principal office (if any) of corporate debtor	L-4, Green Park Extension, New Delhi DI 110016 India
6.	Insolvency commencement date in respect of corporate debtor	21 st December, 2020 (Date of receipt of order-24 th December, 2020)
7.	Estimated date of closure of insolvency resolution process	19 th June, 2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name-Sandeep Chandna Reg No- IBBI/IPA-002/IP-N00447/2017-18/11237
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Reg. Add -23, GROUND FLOOR, A-BLOCK, SOUTH CITY 2, SECTOR-49, SOHNA ROAD, GURUGRAM, HARYANA 122018 Email - cssandeep@live.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address - 23, GROUND FLOOR, A-BLOCK, SOUTH CITY 2, SECTOR-49, SOHNA ROAD, GURUGRAM, HARYANA 122018 Email: ambiencecirp@outlook.com
11.	Last date for submission of claims	07 th January, 2021 (being 14 days from the date of receipt of order).
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Real estate investors
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	1) CS Mr. Ashish Singh - IBBI/IPA-002/IP-N00416/2017-18/11230 2)CS Mr. Rajesh Ramnani- IBBI/IPA-002/IP-N00993/2020-2021/13187 3)CS Mr. Gopal Lal Baser-IBBI/IPA-002/IP-N00553/2017-2018/11677
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Relevant forms at- www.ibbi.gov.in Details of authorized representatives are available at: - 23, GROUND FLOOR, A-BLOCK, SOUTH CITY 2, SECTOR-49, SOHNA ROAD, GURUGRAM, HARYANA 122018

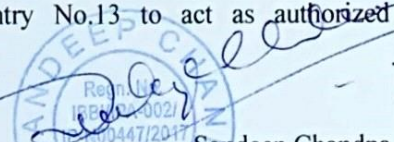
Notice is hereby given that the National Company Law Tribunal, New Delhi Bench has ordered the commencement of a corporate insolvency resolution process of the Ambience Private Limited on 21st December, 2020.

The creditors of Ambience Private Limited are hereby called upon to submit their claims with proof on or before 07th January, 2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representatives of the class Home Buyers(Real Estate Investors) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.


Sandeep Chandna
Interim Resolution Professional
Reg No- IBBI/IPA-002/IP-N00447/2017-18/11237

Date:23rd December, 2020

Place: Gurugram